

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.3082
TO BE ANSWERED ON 16.03.2016**

ACCIDENTS IN LOCAL TRAINS

**†3082. SHRI RAJAN VICHARE:
DR. KIRIT SOMAIYA:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether a committee constituted by the Government to review the increasing number of deaths in local trains of Mumbai sub-urban railway system had given some suggestions in this regard;**
- (b) if so, the details of the recommendations/suggestions made and the action taken by the Union Government thereon;**
- (c) whether the Mumbai High Court has also passed some observations in this regard; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI MANOJ SINHA)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO.3082 BY SHRI RAJAN VICHARE AND DR. KIRIT SOMAIYA TO BE ANSWERED IN LOK SABHA ON 16.03.2016 REGARDING ACCIDENTS IN LOCAL TRAINS

(a) & (b): Yes, Madam. Ministry of Railways had advised the General Managers of Central and Western Railways to constitute a Committee consisting of Hon'ble Members of Parliament representing Mumbai and Thane areas, representatives of Railways and Government of Maharashtra, co-opted members from Mumbai Commuters Association and NGO, to review the rising trend of accidental deaths on Mumbai Suburban Railway system.

The reports from Central and Western Railways have been received and are under examination at Railway Board level.

(c) & (d): A Public Interest Litigation No.50 of 2008 is being heard by Hon'ble High Court of Mumbai. The observation made by the Court during the hearing held on 25.01.2016 was that the Hon'ble High Court is satisfied that the Railway authorities have taken a serious note and are taking positive steps in the direction to reduce the deaths which take place on railway track.
